

Bail Application No.964/2021
FIR No.254/2021
P.S.Burari
U/s 376 IPC
State Vs. Saurabh Singh
Thakur

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application under Section 438 Cr.P.C., has been filed on behalf of accused Saurabh Singh Thakur for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

IO/SI Satender Singh through VC.

None for accused.

Reply of the IO reveals that IO needs some more time to verify the recording. Accordingly, re-list for hearing the present application on 14.07.2021.

Copy of order be uploaded on the Website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No.935/2021
FIR No.51/21
P.S. Bara Hindu Rao
U/s 456/420 IPC
State Vs. Renuka Sharma

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr. P.C., has been filed on behalf of accused Renuka Sharma for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. V. S. Panwar, Ld. Counsel for accused Renuka Sharma through VC.

Sh. Ajit Pratap Singh, Ld. Counsel for complainant with complainant through VC.

IO/SI Pawan Kumar through VC.

Vide this order I shall dispose off the anticipatory bail application moved on behalf of accused Renuka Sharma.

Ld. Counsel for accused has submitted that accused has been extending her co-operation to the investigating agency. Ld. Counsel for the accused further submitted that accused is a widow lady and she has already given her address to the IO. Ld. Counsel further submitted that accused is ready and willing to join the investigation as and when required by the IO and thus he should be enlarged on anticipatory bail.

Per contra Ld. Addl. PP for the State alongwith IO have opposed the bail the anticipatory bail application of the accused as per law. A perusal

Contd....2

-2-

of reply of IO reveals that the accused has not been co-operating with the investigation.

Submissions heard.

Perusal of record and reply of the IO reveals that earlier offence of lurking house trespass was invoked against the accused. Later on during the investigation, offence under Section 420 IPC was also invoked. As per the IO, the accused was served notices under Section 91 Cr.P.C., vide dated 27.04.2021, 02.06.2021 and 06.07.2021, however, accused responded by stating that she will not provide documents as required. During the Course of arguments, IO has submitted that despite categorical directions given by the Court, accused did not co-operate the investigating agency. In view of the above discussions, this Court is not inclined to accede to the request of the Ld. Counsel of accused. Accordingly, this Court is not inclined to grant anticipatory bail to the accused Renuka Sharma and therefore present application is hereby dismissed.

Copy be this order be uploaded on the website of the Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

FIR No.111/2021
P.S. Subzi Mandi
U/s 380/454/34IPC
State Vs. Shahrukh @ Akram

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application under Section 439 Cr.P.C., moved for accused Shahrukh @ Akram for grant of regular bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Pawan Kr. Sisodia, Ld. Counsel for accused Shahrukh @ Akram through VC.

IO/ASI Shailesh Sharma through VC.

Vide this order, I shall dispose off the application under Section 439 Cr.P.C., for grant of bail moved on behalf of accused Shahrukh @ Akram.

Ld. Counsel for accused has submitted that accused was earlier arrested on 16.03.2021 in case FIR No. 171/2021 under the Arms Act. He has further submitted that accused has already been granted bail in the said matter. Ld. Counsel for accused has further submitted that accused has been falsely implicated in the present matter. Further, Ld. Counsel has submitted that chargesheet has already been filed and accused is in J/C since 16.03.2021 and thus Ld. Counsel remonstrated that accused should be enlarged on bail.

Per contra, Ld. Additional PP for the State and IO has opposed the bail application as per law. Ld. Additional PP for the State has contended that the clothes that the accused was wearing, which was visible in the CCTV

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FIR No.111/2021
P.S. Subzi Mandi
U/s 380/454/34IPC
State Vs. Shahrukh @ Akram

-2-

footage, has already been recovered from the house of the accused. Co-accused is yet to be apprehended. Further, Ld. Additional PP has submitted that accused has previously been involved in a number of cases.

Submissions heard.

Perusal of record would reveal that chargesheet has already been filed in the present matter. Accused is in J/C since 16.03.2021. Further, it is pertinent to note that accused has previously been involved in three cases including one under Arms Act. The other two cases which have been foisted upon him also pertain to lurking house trespass and theft in a dwelling house. This recalcitrant conduct of the accused has constrained the Court to disallow the application. Under these circumstances, considering the abovesaid facts, this Court is not inclined to grant bail to the accused Shahrukh @ Akram at this juncture, and therefore present application is hereby dismissed.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No.1786/21
FIR No.01/2021
P.S.Wazirabad
U/s 33/58 Excise Act
State Vs. Narayan Singh

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application under Section 438 Cr.P.C., received for grant of anticipatory bail of accused Narayan Singh.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. Virender Singh, Ld. Counsel for accused through VC.

Reply of the application have been received from IO. Let notice be issued to IO to appear through CISCO Webex on NDOH.

List for arguments on the application on 12.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No.1787/21
FIR No.121/2021
P.S.Civil Line
U/s 307/34 IPC & 27/54/59 Arms Act
State Vs. Dushat @ Kakku

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application under Section 439 Cr.P.C., received for grant of bail of accused Dushat @ Kakku.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. Ruchir Batra, Ld. Counsel for accused through VC.

Reply of the application have been received from IO. Let notice be issued to IO to appear through CISCO Webex on NDOH.

List for arguments on the application on 12.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No.1780/21
FIR No.390/21
P.S.Wazirabad
U/s 376/313 IPC
State Vs. Dinesh Sharma

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Ajay Paul, Ld. Counsel for accused through VC.

Due to constant disruption in the internet connection and poor audio quality after the post lunch session, this Court is constrained to adjourn the matter. Accordingly, list the matter for arguments on 12.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No. 2041/21
FIR No. 51/21
U/s 498A/306 IPC
P.S. Civil Lines

08.07.2021

State Vs. Hari Om Diwakar

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present 2nd application u/s 439 Cr.P.C. has been filed on behalf of accused Hari Om Diwakar for grant of regular bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Surender Kumar Singh, Ld. Counsel for applicant/accused through VC.

Sh. Gaurav Bhardwaj, Ld. Counsel for complainant through VC.

PSI Meena Chawla IO is present through VC.

IO submits that she is no longer IO in this case as she has been transferred and the new IO is SI Gurdeep Kaur.

Accordingly, issue notice to the IO / SI Gurdeep Kaur to be present before the Court on NDOH, and also to verify the factum of examination of applicant / accused, and also place legible copies of the alleged suicide notes of the applicant/accused. IO shall also file the FSL report, if any on NDOH.

Copy of this order be sent to SHO concerned for necessary compliance.

Put up for arguments on 14.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No. 2676
FIR No. 184/19
U/s 33/38 Delhi Excise Act
P.S. Burari

State Vs. Parveen @ Sunil @ Dhillu @ Manish

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Parveen @ Sunil @ Dhillu @ Manish for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. J.P. Singh, Ld. Counsel for applicant/accused through VC.
IO/ASI Rambir Singh is present through VC.

Vide this order I shall dispose off the present anticipatory bail application filed on behalf of applicant / accused.

The applicant / accused has been arrayed in the present case for boot legging and transport of illicit liquor. Ld. Counsel for applicant / accused has submitted that perusal of FIR would reveal that apart from the vehicle of the applicant, two other vehicles were allegedly involved in the commission of the offence, however, there is not a whisper about their role by the IO i.e. who was driving the said vehicles, who was the owner of the said vehicles etc. Ld. Counsel for applicant has further submitted that till date no notice has ever been issued by the investigating authorities to him to join the investigation. Ld. Counsel submits that applicant is always ready and willing to join the investigation. Further, Ld. Counsel for applicant has submitted that

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custodial interrogation of the accused is not required in the present matter. Lastly, Ld. Counsel for applicant has submitted that the State has levelled allegations that the accused has been involved previously in four criminal cases, however, according to Ld. Counsel for applicant, this is a wrong submissions of the State. It has been submitted that the applicant has already been discharged in FIR No. 0783/17, u/s 336 IPC & 25 Arms Act, P.S. Narela and further applicant has already been acquitted in case FIR No. 551/13, u/s 307 IPC, P.S. Narela vide order dated 29.05.2019. This, Ld. Counsel for applicant has remonstrated that applicant be grant anticipatory bail.

Per-contra Ld. Addl. PP for the State alongwith IO have vehemently opposed the anticipatory bail application as per law. Ld. Addl. PP for the State has submitted that the applicant is seeking an extraordinary remedy of anticipatory bail at the very incipient stage of investigation. Further, process u/s 82 Cr.P.C. has already been initiated against the applicant as he did not respond to earlier notices and was not joining the investigation. Further, Ld. Addl. PP for the State has submitted that since two other vehicles have been involved and other persons have also been involved in the present matter, custodial interrogation is required to ascertain their role. Further, it has been submitted that applicant was previously involved in a commission of other offences.

Submissions heard.

A perusal of the record and reply of the IO reveals that the applicant / accused was involved in commission of 4 offences. It is correct that in two of the cases, the applicant has either been acquitted or discharged, however, the fact of the matter remains that FIR No. 374/12, P.S. Narela had

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been lodged against the accused, albeit in the year 2012, for the commission of the very same offence for which he has been arraigned today. Further, this Court is inclined to concur with the submissions of Ld. Addl. PP for the State that to ascertain the role of other co-accused persons and to identify them, custodial interrogation is required. Further, the factum of the applicant evading the process of the Court, pursuant to which process u/s 82 Cr.P.C. has been issued against the applicant / accused, is a conduct which cannot be overlooked by the Court.

Under these circumstances, no ground for anticipatory bail is made out. Accordingly, the present anticipatory bail application stands dismissed.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No. 2440/2021

FIR No. 275/2021

U/s 379/34 IPC

P.S. Wazirabad

08.07.2021

State Vs. Dheeraj Kumar Beniwal

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Dheeraj Kumar Beniwal for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. S.N. Bhagat, Ld. Counsel for applicant/accused through VC.

IO/ASI Kunwar Singh, is present through VC.

Ld. Counsel for applicant / accused has submitted that applicant is ready and willing to join the investigation and also willing to cooperate in the investigation. He has further submitted that applicant has no criminal antecedents.

Under these circumstances the applicant / accused Dheeraj Kumar Beniwal is hereby given interim protection from arrest for one week.

Put up for consideration on 19.07.2021.

IO shall also place on record the previous involvement of the applicant, if any and SCRB report on NDOH.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

FIR No. 275/2021
U/s 379/34 IPC
P.S. Wazirabad
State Vs. Sahil Ghalot

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Dheeraj Kumar Beniwal for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. S.N. Bhagat, Ld. Counsel for applicant/accused through VC.

IO/ASI Kunwar Singh, is present through VC.

Ld. Counsel for applicant / accused has submitted that applicant is ready and willing to join the investigation and also willing to cooperate in the investigation. He has further submitted that applicant has no criminal antecedents.

Under these circumstances the applicant / accused Sahil Ghalot is hereby given interim protection from arrest for one week.

Put up for consideration on 19.07.2021.

IO shall also place on the previous involvement of the applicant, if any and SCRB report on NDOH.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No. 1375/2021
FIR No. 176/2021
U/s 323/341/354/34 IPC
P.S. Roop Nagar

08.07.2021

State Vs. Gautam @ Pankaj

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Gautam @ Pankaj for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. Arun Kasana, Ld. Counsel for applicant through VC.
IO/SI Shashi is present through VC.
Submission heard.

IO is directed to secure the presence of complainant before the Court through VC on NDOH. Also statement u/s 164 Cr.P.C. is yet to be recorded as complainant is running Covid-19 positive. Therefore, IO sought some time for the same.

Under these circumstances the applicant / accused Gautam @ Pankaj is hereby given interim protection from arrest till NDOH subject to the condition that applicant shall not establish any contact with the complainant, and shall not threaten, intimidate and influence her in any manner.

Put up for consideration of the anticipatory bail application on 09.08.2021.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No. 1791/21
FIR No. 505/21
U/s 498A/406/34 IPC
P.S. Burari
State Vs. Rahul Kashyap

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present fresh application u/s 438 Cr.P.C. has been filed on behalf of accused Rahul Kashyap for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. Yugal Kishore Prasad, Ld. Counsel for applicant through VC.
IO/ASI Roop Singh is present through VC.

At the very outset, Ld. Counsel for applicant has made a submission that his only request is that before effectuating arrest, 7 days prior notice be given to the applicant.

Heard.

In the facts and circumstances of this case and considering the nature of offences and the norms settled by the Hon'ble Apex Court in case titled ***Arnesh Kumar Vs. State of Bihar (2014) 8 SCC 273***, for such offences, in the eventuality of the IO getting permission for the arrest of any of the accused persons, he shall give a proper notice of at least 7 days to the applicant/accused before effectuating such arrest.

The accused shall cooperate and join the investigation proceedings as and when required by the IO. He shall also furnish his present and permanent address with supporting documents, and an undertaking to inform the IO about any change therein.

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With these observations, the application moved U/s 438 Cr.P.C. of applicant/accused namely Rahul Kashyap for grant of anticipatory bail stands disposed off.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No. 1790/21
FIR No. 325/21
U/s 341/324/308 IPC
P.S. Subzi Mandi
State Vs. Hazim

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present fresh application u/s 439 Cr.P.C. has been filed on behalf of accused Hazim for grant of regular bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. Sohrab Khan, Ld. Counsel for applicant/accused through VC
IO/HC Ajay Kumar is present through VC.

Ld. Counsel for applicant has submitted that knife alleged to have been used during commission of the offence, has not been recovered. Moreover, the injury, as opined in the MLC is simple, and complainant was discharged from the hospital on the very same day. Ld. Counsel for applicant has further submitted that there is no previous enmity between the applicant and complainant. Moreover, applicant is sole earning member in his family, and has been in J/C since 31.05.2021. Under these circumstances, Ld. Counsel for applicant has requested this Court to grant bail to the applicant.

Per-contra Ld. Addl. PP for the State and IO have opposed the bail application as per law. It has been strenuously contended that there has been no change in circumstances since denial of bail by Ld. MM on 01.07.2021. It has also been submitted by the IO that the applicant is addicting to intoxicating drinks.

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Submission heard.

A perusal of record and after hearing arguments of Ld. Counsel for applicant, it has come to the fore that the applicant allegedly attacked the complainant without any reason. Further, according to the IO injuries were caused on the head and hands of the complainant. The injury on the hand was caused by a sharp weapon and one on the head was caused by a bottle. Head is a vital part of the human body. It is a matter of record that charge sheet has yet not been filed in this case and investigation is still pending.

Under these circumstances, this Court does not deem it fit to grant bail to the applicant / accused. Accordingly, the present regular bail application stands dismissed.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No. 1789/21
FIR No. 354/21
U/s 308/34 IPC
P.S. Burari
State Vs. Hemant Aggarwal

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present fresh application u/s 439 Cr.P.C. has been filed on behalf of accused Hemant Aggarwal for grant of interim bail under High Powered Committee Guidelines dated 04.05.2021.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. Avinash, Ld. Counsel for applicant/accused through VC.
IO/ASI Arvind Kumar is present through VC.

Ld. Counsel for the applicant / accused has submitted that applicant / accused is in J/C since 22.06.2021. He has further submitted that applicant / accused is covered under the guidelines of High Powered Committee dated 04.05.2021 wherein it has been mentioned that “**Under trial prisoners (UTPs)** who are facing trial in a case which prescribes a maximum sentence of **7 years** or less wherein he / she is in custody for a period of **15 days or more**”.

Heard.

Since the accused fulfils the criteria laid down above, he is hereby granted interim bail of 90 days and released on bail on personal bond for the sum of Rs. 20,000/- to the satisfaction of the Jail Superintendent.

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Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

The present interim bail application stands disposed.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No. 1788/21
FIR No. 296/2021
U/s 395/120B/34 IPC
P.S. Wazirabad
State Vs. Jatin Kumar

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present fresh application u/s 439 Cr.P.C. has been filed on behalf of accused Jatin Kumar for grant of regular bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Rahul Sharma, Ld. Counsel for applicant through VC.

Due to some personal reasons, I cannot entertain the present bail application.

Accordingly, the present bail application be put up before Ld. District & Sessions Judge (HQs), Delhi with a request to transfer the same to other court for tomorrow i.e. 09.07.2021.

Ahlmad is directed to send the file well within time.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No. 1418/2019
FIR No. 209/2021
U/s 376 IPC
P.S. Roop Nagar
State Vs. Amit

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Amit for grant of regular bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. Paras Punyani, Ld. Counsel for applicant/accused present physically in the Court.
Sh. Rishabh Gulati, Ld. Counsel for complainant alongwith complainant present physically in the Court.
IO/WSI Shashi is present through VC.
Arguments heard.
Put up for orders on 09.07.2021.
Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021

Bail Application No. 2584
FIR No. 260/21
U/s 323/342/376/377/498A/506/509/34 IPC
P.S. Burari
State Vs. Karan Singh

08.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Karan Singh for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. Manoj Pant, Ld. Counsel for applicant/accused through VC.
Sh. Jai Subhash Thakur, Ld. Counsel for complainant through VC.
IO/SI Pushpender is present through VC.
Arguments heard.
Put up for orders on 09.07.2021.
Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.07.2021